



GOVERNMENT OF JAMMU AND KASHMIR  
**HOME DEPARTMENT**  
Civil Secretariat, Srinagar

Notification,  
Srinagar, the 19<sup>th</sup> Sep, 2018

SRO 429 .- Whereas, on 22.08.2017, Police Post Banmohalla, Srinagar received an information through reliable source that some unknown miscreants have assembled at Dokan, Sangeen Fethakadal, Srinagar Road and are raising anti-national slogans besides, displaying banners with pictures of a killed militant Sajad Ahmad Gilkar @ Ganda R/o Malik Aagan Fethakadal and a killed Stone Pelter. They have also posted their pictures on electric poles with the aim of getting public sympathy and anger against the state and the country etc.;

2. Whereas, in this connection, Case FIR No. 76/2017 U/S 13 of the Unlawful Activities (Prevention) Act, 1967 came to be registered in Police Station Mahraj Gunj, Srinagar ; and

3. Whereas, during the course of investigation, the accused No. 1 Aijaz Ahmad Wani S/o Late Fayaz Ahmad Wani R/o Malik Aagan Fatehakadal was apprehended who disclosed that he was part of the protest and had erected the banners on electric poles. On his disclosure, one more banner was recovered from his ancestral home and recovery memo was accordingly prepared. The said accused further revealed that the banners were provided to him by accused No. 2 Mushtaq Ahmad Ahanger S/o Ghulam Qadir Ahanger R/o Chinkral Mohalla, Fatehkadal who revealed that the banners were printed from a computer system and printer belong to accused No. 3 Mubashir Hussain Nanda S/o Ghulam Mohi-ud-Din Nanda R/o Merak Shah Sahib Colony Habak Srinagar. He too was arrested and on his disclosure computer system and allied printer was seized which was examined in the presence of civil witnesses and objectionable material were recovered

*Abh.*



from it in the form of print outs and accordingly, the system was sent to FSL Chandigarh for expert opinion; and

4. Whereas, during the course of investigation, statements of witnesses were recorded under relevant sections of law and placed on file. Investigation conducted prima facie established the involvement of the above mentioned three accused persons for the commission of offences punishable u/s 13 ULAP Act, 1967 and the case was closed as challan; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said three accused persons for the commission of offence punishable under section 13 of the Unlawful Activities (Prevention) Act, 1967; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

7. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused mentioned below for the commission of offence punishable under section 13 of the Unlawful Activities (Prevention) Act, arising out of FIR No. 76/2017 in Police Station Mahraj Gunj Srinagar.

1. Aijaz Ahmad Wani S/o Late Fayaz Ahmad Wani R/o Malik Aagan Fethakadal; and
2. Mushtaq Ahmad Ahanger S/o Ghulam Qadir Ahanger R/o Chinkral Mohalla Fethakadal; and





3. Mubashir Hussain Nanda S/o Ghulam Mohi-ud-Din Nanada R/o Merak Shah Sahib Colony Habak Srinagar.

By Order of the Government of Jammu and Kashmir.

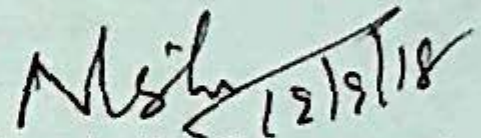
Sd/-  
Principal Secretary to the Government  
Home Department

No.Home/Pros/39/2018

Dated: 19.09.2018

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc/26/S/2018/42059-60 dated 11/06/2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government  
Home Department.